

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

OA No.211/96

Tuesday, this the 18th day of June, 1996.

C O R A M

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN  
HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

....

K Surendra Panicker,  
(Retrenched Khalasi)  
Thinavila Puthenveedu,  
Ezhakkonam, Chenkal PO,  
Neyyattinkara.

....Applicant

By Advocate Shri VR Ramachandran Nair.

vs

1. Union of India represented by  
the General Manager,  
Southern Railway, Madras.
2. The Divisional Personnel Officer,  
Southern Railway, Trivandrum.
3. The Executive Engineer (Construction),  
Southern Railway, Trivandrum.

....Respondents

By Advocate Shri PA Mohammed.

The application having been heard on 14th June, 1996,  
the Tribunal delivered the following on 18th June, 96:

O R D E R

PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

The Railway Board issued a scheme for employment of Project Casual Labour on 11.9.86. In Dakshin Railway Employees Union, Trivandrum Division vs General Manager, Southern Railway and Others, AIR 1987 SC 1153, the Supreme Court directed that

"..all persons who desire to claim the benefits of the scheme on the ground that they had been retrenched before January 1, 1981 should submit their claim to the Administration before March 31, 1987".

2. Applicant was a Khalasi in the Southern Railway who was retrenched in 1980. He prays that he may be re-engaged. Applicant applied for registering his name for re-engagement on 4.4.87. This was after the last date laid down by the Supreme Court. Respondents were, therefore, quite correct in not considering his application.

3. Applicant states that he had applied on 14.10.91 in response to a further notification. This notification has not been produced before us. Respondents are silent on this point. We do not know the terms of that notification, whether applicant satisfies the terms laid down or even what the last date for submission of applications was. Under these circumstances, no relief can be granted to the applicant. However, his representation A-2 in this behalf shall be considered by the second respondent and a reply given to the applicant within four months.

4. Application is disposed of as aforesaid. No costs.

Dated the 18th June, 1996.

  
PV VENKATAKRISHNAN  
ADMINISTRATIVE MEMBER

  
CHETTUR SANKARAN NAIR (J)  
VICE CHAIRMAN

LIST OF ANNEXURE

1. Annexure A2: True copy of the representation dated 8.12.1995 submitted by the applicant to the 2nd respondent with copy to 3rd respondent seeking re-engagement.

.....